

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:1623
ANSWERED ON:05.03.2015
ACQUISITION OF LAND
Owaisi Shri Asaduddin

Will the Minister of COAL be pleased to state:

- (a) whether the Coal Mines (Special Provisions) Ordinance, 2014 gives the Government overriding powers to acquire land to the de-allocated coal blocks and hand over the successful bidders;
- (b) if so, the total land available for acquisition by the Government from these coal blocks;
- (c) whether it is a fact that near about 14000 hectare of land is available for acquisition by the Government;
- (d) if so, the total land so far acquired by the Government;
- (e) the time by which the total land is likely to be acquired by the Government and is likely to be handed over to the successful bidders;
- (f) whether the cost of land has been included in the bids; and
- (g) if so, the details thereof?

Answer

MINISTER OF STATE (IC) IN THE MINISTRY OF COAL, POWER AND NEW & RENEWABLE ENERGY (SHRI PIYUSH GOYAL)

- (a): No Madam. The land of the coal mine will get directly transferred from prior allottee to the successful bidder/ allottee on execution of vesting/ allotment order in terms of the Section 8(4) and 8 (12) of the Coal Mines (Special Provisions) Second Ordinance, 2014.
- (b) to (e): Does not arise.
- (f) to (g): Yes Madam. The cost of land has been included in the sum for auction or allotment in accordance with Section 8(4) of the Coal Mines (Special Provisions) Second Ordinance, 2014 which shall be disbursed in accordance with the provisions of Section 9 of the Ordinance read with Rule 15 of the Coal Mines (Special Provisions) Rule, 2014.